

**Government of NCT of Delhi
Delhi Disaster Management Authority**

No. DDMA/COVID-19/2020- 58

Date: 17/04/2020

ORDER

Whereas, in exercise of the powers, conferred under Section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, DDMA has issued an Order dated 14th April, 2020 that in view of extension of lockdown period by Govt. of India; all such orders whose validity was only till midnight of 14th April, 2020, shall remain valid till midnight of 3rd May, 2020 or until further orders, whichever is earlier;

And whereas, Ministry of Health and Family Welfare, vide letter dated 14.04.2020 as conveyed to undersigned vide letter dated 15.04.2020 of Deputy Secretary to Government of India, Ministry of Home Affairs, has expressed its serious concern over the shortage of Blood Collection from healthy voluntary blood donors due to various restrictions during lockdown period;

And whereas, the collection of blood from healthy voluntary blood donors is essential to be continued to meet the requirements of thalassemic children, pregnant women and other emergency need for blood transfusion even during this period. As a result of the lockdown, collection and transportation of blood and blood components has become a challenge and media has reported blood shortage in blood centres in some parts of the country.

And whereas, State Blood Transfusion Councils have taken all necessary steps to maintain adequate stocks of safe and tested blood by judiciously continuing blood donation activities, but are facing difficulties in getting the permission for movement of blood mobile vans, blood transportation vans and voluntary blood donors are finding it difficult to reach blood centres and outdoors to donate despite having Donor appointment letters;

Now, therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, Govt. of NCT of Delhi, hereby directs all District Magistrates and their counterpart Dy. Commissioners of Delhi Police to facilitate the unhindered movement of blood mobile vans and transportation vans and the movement of voluntary blood donors. It will also be ensured that the blood mobile teams are identified through permission letters from State blood Transfusion Councils and Donor Appointment Letters issued from licensed blood centre.


(Vijay Dev)

Chief Secretary, Delhi

To,

1. Director, State Blood Transfusion Council, Delhi
2. All District Magistrates
3. All District Dy. Commissioners of Delhi Police

Copy for information to:-

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, Delhi.
3. Secretary to Hon'ble Dy. Chief Minister, Delhi.
4. Secretary to Hon'ble Health Minister, Delhi.
5. Secretary to Hon'ble Revenue Minister, Delhi.
6. Addl. Chief Secretary (Home), Delhi.
7. Pr. Secretary (Revenue)-cum-Divisional Commissioner, Delhi.
8. Pr. Secretary (Health & Family Welfare), Delhi.
9. Director, DIP, Delhi for wide publicity.
10. SIO, NIC for uploading the same on the website of Delhi Government.